

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 199 of 2010

Boro Hansda

..... **Appellant**

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant (s) : None

For the State : Mr. Hardeo Prasad Singh, A.P.P.

10/Dated: 29/6/2020

On second call, no one appears on behalf of appellant. However, Mr. Hardeo Prasad Singh, learned counsel for the state is present.

Accordingly, Mr. Vijay Shankar Jha, learned counsel is appointed as Amicus Curiae to assist in this case.

Office is directed to communicate to the appellant that an amicus curiae is appointed to argue in this case on his behalf and he may appoint another lawyer, if so desire.

Registry shall provide a complete set of paper-book to Mr. Vijay Shankar Jha, the learned Amicus.

Let name of Mr. Vijay Shankar Jha, the learned Amicus appear in the cause list.

Put up after four weeks.

(Ratnaker Bhengra, J.)